

INSOLVENCY AND BANKRUPTCY BOARD OF INDIA

[Authority delegated by the Central Government vide notification no. GSR 1316(E) dated 18.10.2017 under Section 458 of the Companies Act, 2013 read with rule 2(1)(b) of the Companies (Registered Valuers and Valuation) Rules, 2017]

IBBI/Valuation/Disc.(A)/08/2026

27.03.2026

ORDER

This Order disposes of the appeal preferred by Mr. Kollupalli Swaroop against the Order dated 27.11.2025 passed by the Whole Time Member, Insolvency and Bankruptcy Board of India (IBBI). Mr. Kollupalli Swaroop is registered with IBBI as a valuer of Securities or Financial Assets (SFA) with the registration number IBBI/RV/07/2020/13343.

2. Mr. Kollupalli Swaroop vide email dated 01st March 2026 has requested permission to withdraw the present appeal. Accordingly, the appeal stands dismissed as withdrawn.

Date: 27.03.2026

Place: New Delhi

Sd/-

(Ravi Mital)

Chairperson

Insolvency and Bankruptcy Board of India